

Investigation Division has been set up in accordance with Section 11 (1) (b) of the Protection of Human Rights Act, 1993.

The nature of work handled by the Investigation Division involves spot investigations, fact finding cases (including rapid action cases), analysis of encounter deaths, custodial deaths and monitoring of cases. The Division also provides valuable support to the other Divisions including the Law Division, Research Division and Training Division.

Spot Investigations are one of the most effective means of grievance redressal and restoring public confidence. The enquiries of the Commission are known for their high standard and impartiality. Some of important spot investigations conducted include those of alleged Human Rights violations by the Naxalites and Salwa Judum in Chhattisgarh; religious fundamentalists in Odisha. Other cases mainly focused on the complaints relating to custodial deaths, encounter deaths, custodial rape and sexual harassment by policemen, custodial torture, false implication, illegal detention, bonded labour, child labour, atrocities on SC/ST and other disadvantaged groups, medical negligence and lack of proper medical facilities in government hospitals, death due to negligence of various State authorities, manual scavenging, environmental pollution and other environment related issues such as ill-effects of endosulphan, silicosis and Loktak case (Manipur), honour killing, students' ragging, conditions in Jails, Hospitals, Schools and children Homes.

The Investigation Division has been handling the task of collection of relevant documents like inquest report, post mortem report (PMR) and magisterial enquiry report (MER) from the concerned authorities and then critically analyzing that material with a view to assist the Commission in deciding whether, prima facie, there is any violation of Human Rights. The Investigation Division also performs the following :-

- a) Organize Human Rights Debate Competitions :
 - i) For Para-Military Forces (Inter CPO)
 - ii) For States/UT Police Forces.
- b) Assist the Commission in formulating modules and books on Human Rights awareness for law enforcement agencies.
- c) Act as resource persons for the various State & Central Police forces training institutions all over India.
- d) Visit Central and State prisons, police lock-ups, remand homes, observation homes and mental hospitals all over India.